

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 214
IB-2078/ND/2019

IN THE MATTER OF:
Smt. Roshita Aneja

...PETITIONER

Vs.

M/s. Lords Creative Infra Solution Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 16.03.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. : Mr. Sameer Nandwani and Mr.
Abhay Singh Bhadoria,
Advocates

For the Respondent/ Corporate-debtor :Mr. Satvinder Singh and Mr.
Gagandeep Singh, Advocates

ORDER

Heard the submissions made by the Proxy counsel for the operational-
creditor. The counsel for the corporate-debtor is present and sought time in
the matter. Matter is adjourned to 22.04.2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)